GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 2433

TO BE ANSWERED ON THE 17th MARCH, 2021/26 PHALGUNA, 1942 (SAKA)
DEATHS AT DETENTION CENTRES

2433. SHRI DEREK O' BRIEN:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government has constructed detention centres under the Citizenship Amendment Act (CAA) and the National Register of Citizens (NRC), if so, the details thereof;
- (b) whether Government is constructing detention centres under CAA and NRC, if so, the details thereof; and
- (c) the details of number of people detained in such centres and the number of deaths recorded?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANANAD RAI)

(a) to (c): There is no provision of detention centres under Citizenship Act
1955 and the National Register of Indian Citizens.

Hon'ble Supreme Court vide their Order Dated 28.02.2012 in W.P.(Crl.) no. 310 of 2005 had directed that foreign nationals who had completed their sentence shall be released from jail immediately and be kept in an appropriate place with restricted movement pending their deportation/repatriation. In pursuance of the above mentioned directions of the Hon'ble Court, Ministry of Home Affairs issued instructions on 07.03.2012 to State Governments and UT Administrations to comply with the directions of the Hon'ble Court. Detention Centres are set up by State Governments/Union **Territory Administrations as** per their local requirements to detain illegal immigrants/foreigners some of whom may

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have completed their sentence and their deportation to their native country may be pending for want of proper travel documents .

Details of number of detention Centres set up by the State Governments/
Union Territory Administrations and the details of persons detained in
these centres are not centrally maintained.
